

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 213  
IB-359/ND/2020**

**IN THE MATTER OF:**

**M/s. Channel Informatic**

**...PETITIONER**

**Vs.**

**M/s. Pioneer Compultronix Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 15.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Abdulla Tanveer, Adv.**

**For the Respondent/ Corporate-debtor :Mr. Priyojeet Chatterjee, Adv.**

**ORDER**

Heard the submissions made by the counsel for the operational creditor as well as counsel for the corporate debtor. Counsel for the corporate debtor has prayed for grant of two week's time to file reply. The time prayed for filing the reply is granted. Post the matter to 20.01.2021.

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**(V.K. Subburaj)  
Member (T)**

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**(P.S.N. Prasad)  
Member (J)**

(Anjula)